

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4086  
ANSWERED ON:18.12.2012  
EXPENDITURE ON LONDON OLYMPIC  
Owaisi Shri Asaduddin

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether it is a fact that the Indian Olympic Association spent crores of rupees on tickets, daily allowances and accommodation etc. during the London Olympic;
- (b) If so, the details thereof, head-wise;
- (c) whether the amount was spent as per the norms prescribed by the Government;
- (d) if so, the details thereof;
- (e) whether the Government proposes to recover the money spent on the activities which are not allowed under the norms; and
- (f) if not, the steps taken/being taken by the Government to recover the over spent money along with the action taken against the accountable office bearers/players?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) to (f); Indian Olympic Association (IOA) is an autonomous organization and is independently responsible for managing its affairs including the matters relating to tickets procurement, accommodation etc. for recently-held London Olympics, 2012. Ministry of Youth Affairs and Sports is only required to ensure that the funds released by it to IOA have been utilized for the purpose for which they were sanctioned.

For the London Olympics, 2012 the Ministry had approved financial assistance of Rs.1.07 crore to IOA for meeting the expenditure on air travel, overseas medical insurance, out of pocket allowance, ceremonial dress, hiring of equipments, extra baggage etc. for the Indian contingent. Out of the approved assistance of Rs.1.07 crore, first instalment of Rs.83.19 lakh, representing 75% of the approved grant, has been released to the Indian Olympic Association. Funds released to IOA for the London Olympics 2012 will be settled on the basis of scrutiny of the audited statement of accounts and utilization certificate to be submitted by the IOA vis-a-vis terms and conditions governing the grant released to the IOA.